

(b) Cases under appropriate laws like the Official Secrets Act, the Indian Passport Act, the Foreigners Act, The Arms Act and in the case of J&K the Enemy Agents Ordinance, the Egress and Internal Movement Control Order and the Ranbir Penal Code have been registered and are being processed.

Communal disturbances in the country

754. SHRI GIAN CHAND TOTU:
SHRI KISHAN LAL
SHARMA:
SHRI SYED NIZAM-UD-DIN:
SHRI ABDUL REHMAN
SHEIKH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the Cities and States where communal disturbances took place during the year 1978-79;

(b) the loss of lives and property suffered by the people in these disturbances;

(c) the number of persons arrested in connection with these riots in each City and State;

(d) whether the arrested people have any political affiliations; and

(e) if so, the names of the political parties or organisations to which these persons belong and the positions, if any, they are holding in these parties or organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) A statement is enclosed.

(b) During the period 1-1-1978 to the end of January, 1979, 114 persons lost their lives. During 1-1-1978 to the end of November, '78 property worth Rs. 62.52 lakhs was lost, damaged or destroyed. Information with regard to the loss of property for December, 1978 and Jan., 1979 is being collected and will be laid on the Table of the House.

(c) to (e) Information is being collected and will be laid on the Table of the House.

Statement

A. Names of State Governments/ Union Territories where communal incidents took place during the period 1-1-1978 to 31-1-1979.

Andhra Pradesh; Assam; Bihar; Gujarat; J&K; Karnataka; Kerala; Madhya Pradesh; Maharashtra; Manipur; Orissa; Punjab; Rajasthan; Tamil Nadu; Tripura; Uttar Pradesh; West Bengal; Delhi.

B. Names of Cities with a population of one lakh and above where communal incidents took place during the period 1-1-1978 to 31-1-1979:

Andhra Pradesh : Hyderabad, Nizamabad.

Bihar : Bhagalpur, Jamshedpur, Ranchi.

Gujarat : Ahmedabad, Baroda, Surat.

J & K: Srinagar.

Karnataka : Bellary.

Madhya Pradesh : Bhopal, Indore, Jabalpur, Raipur, Sagar.

Maharashtra : Ahmednagar, Amravati, Aurangabad, Nanded.

Manipur : Imphal.

Rajasthan : Jaipur, Jodhpur, Udaipur.

Uttar Pradesh : Agra, Aligarh, Allahabad, Kanpur, Lucknow, Saharanpur, Shahjehanpur, Varanasi.

Delhi : Delhi.

Action against persons under Anti-Dowry Act

755. SHRI GIAN CHAND TOTU:
SHRI KISHAN LAL SHARMA:
SHRI SYED NIZAM-UD-DIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the matri-

monial advertisements appearing in newspapers in Delhi which carry an offer or demand for dowry;

(b) if so, what action Government propose to take against such persons for offering or taking dowry in marriages under the Anti-Dowry Act in the Union Territory of Delhi; and

(c) how many persons have been prosecuted for giving such advertisements during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) No such advertisements have come to Government's notice.

(b) and (c) Do not arise.

Congestion on roads in Delhi

1756. SHRI KHURSHED ALAM KHAN:
SHRI PIARE LALL
KUREEL URF PIARE
LALL TALIB:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is heavy congestion on some of the roads in the old city of Delhi for lack of proper enforcement of traffic regulations;

(b) whether any steps have been taken or proposed to be taken to ease the daily traffic jams in that part of the capital; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) There is heavy congestion on some of the roads in the old city of Delhi. This is, however, not because of lack of proper enforcement of traffic regulations but on account of various other causes. These include multiplicity of vehicles of various types, narrow and unplanned roads/streets, absence of foot paths and parking places, encroachments on roads by pedlars, presence of transport companies, automobiles repair shops and existence of business houses, godowns and mar-

ket places which necessitate loading and unloading of goods through slow moving vehicles and automobiles.

(b) Yes, Sir.

(c) The following steps have been taken to ease the traffic congestion. These include increase in strength of staff deployed for regulation of traffic and intensification of enforcement by the traffic police, removal of encroachments with the help of local bodies, widening/improvement of the existing roads/streets to the extent possible, restriction/banning of parking of vehicles during peak hours, introduction of one way traffic on some roads and banning of plying of HTVs on narrow streets. It is also proposed to shift transport agencies/godowns from the congested areas.

Technical collaboration between BHEL and Siemens

1757. SHRI BHUPESH GUPTA:
SHRI YOGENDRA SHARMA:
SHRI BIR CHANDRA DEB
BURMAN:

Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Electronics has examined the technical collaboration agreement between the Bharat Heavy Electrical Limited and M/s. Siemens of West Germany;

(b) if so, what are the details thereof;

(c) whether the Department has submitted its report; and

(d) if so, what action Government have taken thereon?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The segments relating to electronics of the proposed Broad-based technical collaboration agreement between Bharat Heavy Electrical Limited (BHEL) and Siemens AG of West Germany have been examined by the Department of Electronics.

(b) These segments cover: mono-crystalline silicon, power semiconductor devices (diodes and thyristers), thyristor-based power electronic and control electronic equipment for vari-